

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 23/82-ALC4/2008 MEETING DATE : 02.09.2008

The meeting No. 22/09 in the year 2008-09 to consider cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 02.09.2008 under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:

1. Shri Jasbir Singh, IA, Chemical Division, C & PC.
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT.
4. Shri Shyam Lal, FTDO.

Case No. B-176	M/s Sandoz Pvt. Ltd
Norms Committee Meeting No. 23/09	F.No.01/82/162/01226/AM01
Meeting Date: 02.09.2008	RA F.No.03/95/040/01320/AM00
Adv.Lic. No. 0310002380 dated 27.07.1999	
Shri Kaushik Banerjee, Head-Supply Chain Management appeared for personal hearing before the Committee and explained that they have already submitted Batch Records giving details of batches vis. Quantity manufactured per batch alongwith Central Excise Certificate confirming the quantity of import of raw material and final export product. He informed the Committee that they have already fulfilled the export obligation within the validity period and they have obtained the said Advance licence on one time basis. Committee perused the documents in detail and observed that as per Certificate certified by Central Excise Authority, the firm has imported 400 kgs. of import item Cis 2,6-Dimethylpiperidine and produced 218 kgs. of final export product 1 Amino Cis 2,6 Dimethyl Piperidine (Aminlupetitin). Committee after detailed deliberations and in consultation with representative of technical authority present in meeting decided to allow 366.972 kgs. (400/218x200) of import item against Advance licence No. 0310002380 dated 27.07.1999 for regularization purpose only. It was also decided that repeat licence shall not be issued for the above said export product 1 Amino Cis 2,6 Dimethyl Piperidine (Aminlupetitin) by any RA based on the above ad-hoc norms. RA concerned may take further necessary action as per above decision of NC and earlier decision may be treated as withdrawn.	

Case No. B-177	M/s Agio Pharmaceuticals Ltd.
Norms Committee Meeting No. 23/09	F.No.01/87/50/925/AM06
Meeting Date: 02.09.2008	

Committee considered the case as per agenda and observed that firm has furnished an Undertaking to the effect that Prednisolone Sodium Phosphate Injection exported by them against the 20 Advance licences issued during the period 08.10.2002 to 16.03.2007 was actually based on 30mg/ml of Prednisolone base on Anhydrous basis.

Committee took note of the written comments forwarded by PI Division vide their U.O. No. 35011/207/2006-PI-III dated 02.09.2008 in the case of M/s M.J. Biopharma and in consultation with technical authority present in meeting decided to enhance the quality of input i.e. Prednisolone Sodium Phosphate to 46.017 mg/Vial for export product Prednisolone Sodium Phosphate Injection 30mg/ml BP in respect of Advance licences issued for export item Prednisolone Sodium Phosphate Injection 30mg/ml BP per vial (Each ml. contains Prednisolone Sodium Phosphate equivalent to 30 mg of Prednisolone on Anhydrous basis) only.

However, the enhancement in the quantity for Advance licences issued for export product Prednisolone Sodium Phosphate Injection 30mg/ml USP was not allowed as the same contained Prednisolone Sodium Phosphate equivalent to 30 mg. of Prednisolone Phosphate and not Prednisolone base.

RA concerned may take further necessary action in respect of the following Advance licences subject to the condition that the quantity so enhanced will not be more than the quantity applied for by the applicant at the time of issue of these Advance licences.

Sl. No.	Advance Authorisation No. and date
1	0310162268 dated 08.10.2002
2	0310162357 dated 09.10.2002
3	0310197383 dated 24.04.2003
4	0310199307 dated 01.05.2003
5	0310233173 dated 27.10.2003
6	0310258146 dated 12.03.2004
7	0310288280 dated 25.08.2004
8	0310302968 dated 19.11.2004
9	0310353471 dated 25.10.2005
10	0310356219 dated 09.11.2005
11	0310376482 dated 01.04.2006
12	0310385834 dated 21.06.2006

Case No. B-178	M/s Jaytick Intermediated Pvt. Ltd.
Norms Committee Meeting No. 23/09	F.No.01/82/50/471/AM07
Meeting Date: 02.09.2008	FA F.No. 03/94/040/00298/AM07
Adv.Lic. No. 0310386025 dated 21.06.2006 Adv.Lic. No. 0310057245 dated 16.10.2000	

Committee considered the case as per agenda and observed that the firm has made representation for enhancement in the wastage norms in respect of Advance Authorisation No. 0310057245 dated 16.10.2000.

Committee in consultation with representative of technical authority present in the meeting decided to call for purity of import and export item along with copies of relevant Bill of Entries and Shipping Bills from the firm. Accordingly, case was deferred for 16.09.2008

Case No. B-179	M/s Dr. Willmar Schwabe India Pvt. Ltd
Norms Committee Meeting No. 23/09	F.No.01/82/162/44/AM08
Meeting Date: 02.09.2008	FA F.No. 05/24/040/00286/AM07
Adv.Lic. No. 0510203948 dated 22.06.2007	
Committee considered the case as per agenda and observed that the case file has been transferred from DES-6 Section since export product falls under Chapter 30 of ITC(HS) Classification. NC-3 in its 5/82 meeting held on 29.04.2008 has allowed 2% wastage treating the export product as Tablet (Sl.No.A-412 of SION) since the firm has declared in their application that the export product comes under Chapter 30 of ITC(HS) Classification. Committee perused the representation of the firm submitted on 24.08.2008 and observed that the firm has now classified the export product falling under Chapter 17 of ITC(HS) Classification. Committee decided (a) to transfer the case file to DES-6 section for taking further necessary action and (b) to refer the matter to Policy Division, Jt. DG(OPH) for seeking clarification regarding classification of export product "White Sugar Globuli (Unarzneiliche Globuli)" in the relevant ITC Chapter.	

Case No. B-180	New DEPB Rates
Norms Committee Meeting No. 23/09	F.No.01/82/162/02335/AM08
Committee considered the case as per agenda. Committee was informed that there has been no change in the incidence of custom duty during 2008-09 as compared to 2007-08 as per Customs Tarrif Book. In view of above, there has been no change with regard to DEPB rate pertaining to Bulk Drugs and Pharma Products. It was decided to inform DEPB Committee on the above line.	

1	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	:
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish end use of the export product, DML alongwith supporting technical literature vide letter dated 25.07.2008, but no reply has been received and norms can not be fixed in absence of required information/documents. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/01709/AM07/	RLA File :05/24/040/00952/AM07/	Lic.No/Date:0510200115 27 02 2007	

Decision : Committee considered case as per agenda. The representative of Chemical Division present in meeting informed the Committee that this case has already been approved manually by NC-4. Committee, therefore, decided to close the case.

3

Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Lamivudine
Triomune 30 and Triomune 40 tablets (Lamivudine 153 mg/tablet of Triomune 30 and Lamivudine 153mg/tablet of Triomune 40)	1 Kg.	1.	(1'R, 2'S, 5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compoune	2.19 kg
		2.	Sodium Borohybride	0.48 kg.
		3.	Dipotassium Hydrogen Phosphate	Not allowed as neither shown in process not in reaction.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00386/AM08/	RLA File :03/94/040/00017/AM08/	Lic.No/Date:0310426065 10.04.2007	:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Lamivudine
Triomune 30 and Triomune 40 tablets (Lamivudine 153 mg/tablet of Triomune 30 and Lamivudine 153mg/tablet of	1 Kg.	1.	(1'R, 2'S, 5'R)-Methyl-5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compoune	2.19 kg
		2.	Sodium Borohybride	0.48 kg.
		3.	Dipotassium Hydrogen	Not allowed as neither

Triomune 40)		Phosphate	shown in process not in reaction.
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00395/AM08/	RLA File :03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Lamivudine
Triomune 30 and Triomune 40 tablets (Lamivudine 153 mg/tablet of Triomune 30 and Lamivudine 153mg/tablet of Triomune 40)	1 Kg.	1.	(1'R, 2'S, 5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compoune	2.19 kg
		2.	Sodium Borohybride	0.48 kg.
		3.	Dipotassium Hydrogen Phosphate	Not allowed as neither shown in process not in reaction.
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:2/15/82-ALC4/2007	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00063/AM08/	RLA File :05/24/040/00140/AM08/	Lic.No/Date:0510204505 05.06.2007	
	Decision :Committee decided to transfer the case to NC-VII.			

7	Case No.:31/12/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
	HQ File :01/82/050/00499/AM09/	RLA File :08/24/040/00049/AM08/	Lic.No/Date:0810065340 12.06.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 03.07.008, but no reply has been received and norms can not be fixed in absense of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:54/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00287/AM09/	RLA File :03/94/040/00437/AM08/	Lic.No/Date:0310437618 27.07.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Lamivudine
Triomune 30 and Triomune 40 tablets (Lamivudine 153 mg/tablet of Triomune 30 and Lamivudine 153mg/tablet of Triomune 40)	1 Kg.	1.	(1'R, 2'S, 5'R)-Methyl-5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compoune	2.19 kg
		2.	Sodium Borohybride	0.48 kg.
		3.	Dipotassium Hydrogen Phosphate	Not allowed as neither shown in process not in reaction.
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:865/24/83-ALC1/2007	Party Name:S.M.ORGANICS PVT.LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/83/050/00866/AM08/	RLA File :05/24/040/00291/AM08/	Lic.No/Date:0510206951 30.07.2007	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.008 for comments of Department of MSME.			

10	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish (1) Details of manufacturing process with chemical equation, () Yield obtained at each step of manufacturing process, (3) Production and Consumption data certified by CA and (4) End use of export product vide letter dated 25.07.2008. but no reply has been received and norms can not be fixed in absense of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
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11	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl. No.	Import items
	Budecort 200 Inhaler (200MD) [Budinoside = 0.04 gms/pack of Budecort 200 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone
	Budecort 100 Inhaler (200MD) [Budinoside = 0.02 gms/pack of Budecort-100 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	
	Decision :Committee considered case as per agenda for ratification of norms and in consultation with representatives of Chemical and PI Division present in the meeting (taking 80% yield) decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Ethoxy acetylene 50% WT/wt of Hexanes	1 Kg.	1.	Ethyl Vinyl Ether
			2.	Sodium Metal
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:7/26/85-ALC3/2007	Party Name:AUROLAB	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/85/050/00075/AM08/	RLA File :35/24/040/00029/AM08/	Lic.No/Date:3510021598 04.09.2007	Defer Date:30.09.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 30.09.2008.			

14	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:14.10.2008

		05.09.2007	Date:14.10.2008
Decision :Committee decided to call for technical details as per Appendix 33 and copy of DML, if applicable from firm. Accordingly, case was deferred for 14.10.2008.			

15	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.2008 for comments of PI Division.			

16	Case No.:80/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00543/AM08/	RLA File :09/24/040/00450/AM08/	Lic.No/Date:0910032659 15.01.2008	
	Decision : Case has already been approved by NC in its 19/82 meeting held on 5.8.08.			

17	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675 23.01.2008	Defer Date:30.09.2008
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish end use of export product and technical literature in support of yield claimed vide letter dated 11.08.2008, but no reply has been received. It was, there, decided to await reply of firm and defer the case for 30.09.2008.			

18	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish (1) Complete and balanced chemical reactions showing vol. wt. of each input and output products, (2) % yield on molar basis for each step, (3) Material balance for entire process and Requirement and Recovery of solvent of each step vide letter dated 25.07.2008, but no reply has been received and norms can not be fixed in absence of required information. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

19	Case No.:104/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00424/AM09/	RLA File :09/24/040/00384/AM08/	Lic.No/Date:0910032913 08.02.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

20	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

21	Case No.:86/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM09/	RLA File :03/94/040/01111/AM08/	Lic.No/Date:0310460975 14.02.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

22	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

23	Case No.:113/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00433/AM09/	RLA File :09/24/040/00518/AM08/	Lic.No/Date:0910033067 25.02.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

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Case No.:18/9/82-ALC4/2008	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00251/AM09/	RLA File :03/94/040/01217/AM08/	Lic.No/Date:0310463452 03.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2007-Ch.II dated 31.12.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Blended Amines Aminosol	1 Kg	1	Pinerazine 68%	0.178 kg

	CST 115 containing 12% piperazine and 80% of Methyl Diethanol Amine			
		2.	Ethylene Oxide	0.656 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:128/11/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00448/AM09/	RLA File :09/24/040/00536/AM08/	Lic.No/Date:0910033321 11.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

26	Case No.:7/13/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00514/AM09/	RLA File :09/24/040/00535/AM08/	Lic.No/Date:0910033325 11.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

27	Case No.:125/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00445/AM09/	RLA File :09/24/040/00574/AM08/	Lic.No/Date:0910033343 13.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

28	Case No.:33/15/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00673/AM09/	RLA File :07/21/040/01505/AM08/	Lic.No/Date:0710056528 20.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

29	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No.:22/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
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30			02.09.2008	Deferred
	HQ File :01/82/050/00529/AM09/	RLA File :05/24/040/00957/AM08/	Lic.No/Date:0510218439 25.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

31	Case No.:23/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00530/AM09/	RLA File :05/24/040/00956/AM08/	Lic.No/Date:0510218438 25.03.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

32	Case No.:24/13/82-ALC4/2008	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00531/AM09/	RLA File :05/24/040/00955/AM08/	Lic.No/Date:0510218631 28.03.2008	
	Decision :Committee decided to transfer the case to NC-VII.			

33	Case No.:21/13/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00528/AM09/	RLA File :05/24/040/00981/AM08/	Lic.No/Date:0510218739 31.03.2008	Defer Date:30.09.2008
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 12.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 30.09.2008.			

34	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

35	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.

36	Case No.:107/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00427/AM09/	RLA File :09/24/040/00587/AM08/	Lic.No/Date:0910033593 09.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

37	Case No.:122/11/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved																					
	HQ File :01/82/050/00442/AM09/	RLA File :09/24/040/00548/AM08/	Lic.No/Date:0910033608 09.04.2008																						
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 6/83 meeting held on 10.05.2006 vide Case No.11/39/83 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Escitalopram Oxalate</td><td rowspan="5">1 Kg.</td><td>1.</td><td>4-[(4-Dimethylamino)-1-(4-Fluorophenyl)-1-(Hydroxybutyl)]-3-(Hydroxymethyl) Benzonitrile Hydrochloride</td><td>3.15 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>7.01 kg</td></tr> <tr> <td>3.</td><td>Isopropyl Alcohol</td><td>9.84 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>6.52 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>1.66 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Escitalopram Oxalate	1 Kg.	1.	4-[(4-Dimethylamino)-1-(4-Fluorophenyl)-1-(Hydroxybutyl)]-3-(Hydroxymethyl) Benzonitrile Hydrochloride	3.15 kg	2.	Methylene Chloride	7.01 kg	3.	Isopropyl Alcohol	9.84 kg	4.	Toluene	6.52 kg	5.	Acetone
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Escitalopram Oxalate	1 Kg.	1.	4-[(4-Dimethylamino)-1-(4-Fluorophenyl)-1-(Hydroxybutyl)]-3-(Hydroxymethyl) Benzonitrile Hydrochloride	3.15 kg																					
		2.	Methylene Chloride	7.01 kg																					
		3.	Isopropyl Alcohol	9.84 kg																					
		4.	Toluene	6.52 kg																					
		5.	Acetone	1.66 kg																					

38	Case No.:38/11/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00358/AM09/	RLA File :09/24/040/00537/AM08/	Lic.No/Date:0910033616 10.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

39	Case No.:42/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00362/AM09/	RLA File :03/95/040/00036/AM09/	Lic.No/Date:0310468037 10.04.2008	Defer Date:30.09.2008

	Decision :Committee considered case as per agenda and observed that the firm has furnished end use of export product. It was, therefore, decided to forward a copy of reply of firm to Chemical Division for their comments. Accordingly, case was deferred for 30.09.2008.			
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40	Case No.:43/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00363/AM09/	RLA File :03/95/040/00037/AM09/	Lic.No/Date:0310468272 11.04.2008	Defer Date:30.09.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish end use of export product, DML, if applicable and technical details as per Appendix 33 vide letter dated 20.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 30.09.2008.			

41	Case No.:87/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM09/	RLA File :03/94/040/00055/AM09/	Lic.No/Date:0310468342 15.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

42	Case No.:33/11/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00353/AM09/	RLA File :09/24/040/00572/AM08/	Lic.No/Date:0910033727 24.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

43	Case No.:44/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00364/AM09/	RLA File :03/95/040/00051/AM09/	Lic.No/Date:0310469328 24.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Chemical Division.			

44	Case No.:83/11/82-ALC4/2008	Party Name:PASCHIM CHEMICALS PVT.LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00403/AM09/	RLA File :03/95/040/00060/AM09/	Lic.No/Date:0310469337 24.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No :117/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008	Status:Case
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45	Case No.:11/82-ALC4/2008	Party Name:ELPE CHEMICALS PRIVATE LTD	Meet No./Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM09/	RLA File :09/24/040/00590/AM08/	Lic.No/Date:0910033738 24.04.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

46	Case No.:63/11/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved															
	HQ File :01/82/050/00383/AM09/	RLA File :03/94/040/00081/AM09/	Lic.No/Date:0310470575 05.05.2008	Defer Date:															
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/2/2005-Ch.II dated 18.09.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">5-Hydroxy Isophthalic Acid</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Isophthalic Acid</td><td>2.24 kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>2.56 kg</td></tr> <tr> <td>3.</td><td>Caustic Potash</td><td>1.8 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	5-Hydroxy Isophthalic Acid	1 Kg.	1.	Isophthalic Acid	2.24 kg	2.	Caustic Soda Flakes	2.56 kg	3.	Caustic Potash
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
5-Hydroxy Isophthalic Acid	1 Kg.	1.	Isophthalic Acid	2.24 kg															
		2.	Caustic Soda Flakes	2.56 kg															
		3.	Caustic Potash	1.8 kg															

47	Case No.:103/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM09/	RLA File :09/24/040/00608/AM08/	Lic.No/Date:0910033881 13.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

48	Case No.:56/9/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00289/AM09/	RLA File :08/24/040/00035/AM09/	Lic.No/Date:0810071934 15.05.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

49	Case No.:67/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00387/AM09/	RLA File :03/94/040/00151/AM09/	Lic.No/Date:0310471507 16.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

50	Case No.:72/11/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00392/AM09/	RLA File :03/94/040/00136/AM09/	Lic.No/Date:0310471547 16.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Chemical Division.			

51	Case No.:64/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00384/AM09/	RLA File :03/94/040/00152/AM09/	Lic.No/Date:0310471629 19.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

52	Case No.:16/13/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00523/AM09/	RLA File :09/24/040/00028/AM09/	Lic.No/Date:0910034035 21.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

53	Case No.:69/11/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM09/	RLA File :03/94/040/01144/AM08/	Lic.No/Date:0310471796 22.05.2008	Defer Date:30.09.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 30.09.2008.			

54	Case No.:18/13/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM09/	RLA File :07/24/040/00081/AM09/	Lic.No/Date:0710057574 26.05.2008	Defer Date:30.09.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 30.09.2008.			

55	Case No.:13/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00565/AM09/	RLA File :03/95/040/00145/AM09/	Lic.No/Date:0310472257 28.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No 14010/153/2004-Ch III dated 09.06.2006 and in consultation with representative of technical authority present in meeting decided to ratify norms under para			

Para 4.7.1 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
7-Acetyl-1,1,3,4,4,6-Hexamethyl 1,2,3,4-Tetrahydro Naphthalene	1 Kg.	1.	Para Cymene	1.03 kg
		2.	2,3-Dimethyl-1-Butene	1.19 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:20/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,		Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
HQ File :01/82/050/00572/AM09/	RLA File :03/95/040/00143/AM09/		Lic.No/Date:0310472213 28.05.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/153/2004-Ch.III dated 09.06.2006 and in consultation with representative of technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
7-Acetyl-1,1,3,4,4,6-Hexamethyl 1,2,3,4-Tetrahydro Naphthalene	1 Kg.	1.	Para Cymene	1.03 kg
		2.	2,3-Dimethyl-1-Butene	1.19 kg
RA concerned may take further necessary action as per above decision of NC.				

57	Case No.:28/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00348/AM09/	RLA File :08/24/040/00016/AM09/	Lic.No/Date:0810072185 29.05.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

58	Case No.:29/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00349/AM09/	RLA File :08/24/040/00280/AM08/	Lic.No/Date:0810072186 29.05.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

59	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457	Defer

			29.05.2008	Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
60	Case No.:32/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00352/AM09/	RLA File :05/24/040/00135/AM09/	Lic.No/Date:0510221408 03.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
61	Case No.:34/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00674/AM09/	RLA File :09/24/040/00509/AM08/	Lic.No/Date:0910034149 03.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
62	Case No.:35/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00675/AM09/	RLA File :09/24/040/00510/AM08/	Lic.No/Date:0910034148 03.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
63	Case No.:36/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00676/AM09/	RLA File :09/24/040/00511/AM08/	Lic.No/Date:0910034150 03.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
64	Case No.:37/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00677/AM09/	RLA File :09/24/040/00078/AM09/	Lic.No/Date:0910034147 03.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			
65	Case No.:38/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00678/AM09/	RLA File :09/24/040/00094/AM09/	Lic.No/Date:0910034169 05.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

66	Case No.:42/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00682/AM09/	RLA File :09/24/040/00086/AM09/	Lic.No/Date:0910034200 06.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

67	Case No.:43/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00683/AM09/	RLA File :09/24/040/00080/AM09/	Lic.No/Date:0910034199 06.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

68	Case No.:43/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM09/	RLA File :52/24/040/00005/AM09/	Lic.No/Date:5210023726 16.06.2008	Defer Date:30.09.2008
	Decision :Committee decided to remind RA/firm to furnish a copy of application. Accordingly, case was deferred for 30.09.2008.			

69	Case No.:1/15/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00641/AM09/	RLA File :09/24/040/00102/AM09/	Lic.No/Date:0910034389 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

70	Case No.:2/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00642/AM09/	RLA File :09/24/040/00076/AM08/	Lic.No/Date:0910034391 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

71	Case No.:5/15/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00645/AM09/	RLA File :03/95/040/00276/AM09/	Lic.No/Date:0310475880 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PC Division.			

	Case No.:6/15/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:23/82-ALC4/2008	Status:Case
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72			02.09.2008	Deferred
	HQ File :01/82/050/00646/AM09/	RLA File :03/94/040/00249/AM09/	Lic.No/Date:0310475942 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

73	Case No.:8/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00648/AM09/	RLA File :03/94/040/00289/AM09/	Lic.No/Date:0310475959 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

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Case No.:9/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00649/AM09/	RLA File :03/94/040/00326/AM09/	Lic.No/Date:0310476006 23.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budinocide
Budecort 200 Inhaler (200MD) [Budinocide = 0.04 gms/pack of Budecort 200 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
Budecort 100 Inhaler (200MD) [Budinocide = 0.02 gms/pack of Budecort-100 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
RA concerned may take further necessary action as per above decision of NC.				

75	Case No.:10/15/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00650/AM09/	RLA File :03/94/040/01299/AM08/	Lic.No/Date:0310476016 23.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No.:15/15/82-ALC4/2008	Party Name:STERLING BIOTECH LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
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76	HQ File :01/82/050/00655/AM09/	RLA File :34/24/040/00055/AM09/	Lic.No/Date:3410021673 23.06.2008	
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish end use of export product vide letter dated 17.07.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.				

77	Case No.:16/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00656/AM09/	RLA File :09/24/040/00118/AM09/	Lic.No/Date:0910034414 25.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

78	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Department of MSME.			

79	Case No.:23/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00663/AM09/	RLA File :03/95/040/00281/AM09/	Lic.No/Date:0310476531 26.06.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

80	Case No.:24/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00664/AM09/	RLA File :03/95/040/00246/AM09/	Lic.No/Date:0310476536 26.06.2008	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No.:31/15/82-ALC4/2008	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00671/AM09/	RLA File :03/95/040/01212/AM08/	Lic.No/Date:0310476659 27.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and light of written comments forwarded by Chemical Division vide their U.O No. 14010/50/2008 Ch II dated 11.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HRP as per			

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14.10/30/2008 Email dated 11.09.2008 and in consultation with technical authority present in meeting decided to fairly norms under para 4.7 of RTR as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Para Anisyl Alcohol	1 Kg.	1.	Para Cresol	1.3684 kg
		2.	Toluene	0.55 kg
		3.	Caustic Soda Flakes	0.500 kg

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:32/15/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00672/AM09/	RLA File :05/24/040/00199/AM09/	Lic.No/Date:0510222994 27.06.2008	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.2008 for comments of PI Division.			

83	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Department of MSME.			

84	Case No.:29/16/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00722/AM09/	RLA File :05/24/040/00237/AM09/	Lic.No/Date:0510223637 09.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

85	Case No.:20/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00744/AM09/	RLA File :31/24/040/00110/AM09/	Lic.No/Date:3110034371 14.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Chemical Division.			

86	Case No.:21/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00745/AM09/	RLA File :31/24/040/00105/AM09/	Lic.No/Date:3110034376	Defer

86	HQ File :01/82/050/00743/AM09/	RLA File :31/24/040/00103/AM09/	Lic.No/Date:3110034370 14.07.2008	DECI Date:30.09.2008
Decision : Committee decided to defer case for 30.09.2008 for comments of Chemical Division.				

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Case No.:9/19/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.		Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
HQ File :01/82/050/00784/AM09/	RLA File :03/95/040/00247/AM09/		Lic.No/Date:0310479178 17.07.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PC Division vide their O.M. No.46011/98/2006-PC.II dated 24.06.2008 and on basis of decision taken in its 13/82 meeting held on 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Diethyl Benzene	1 MT	1.	Mixed Xylene (Solvent Grade)	0.435 MT
		2.	Ethylene	0.340 MT
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:10/19/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00786/AM09/	RLA File :03/94/040/00264/AM09/	Lic.No/Date:0310479302 18.07.2008	
	Decision :Case has already been approved by NC in its 19/82 meeting held on 05.08.2008.			

89	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Department of MSME.			

90	Case No.:6/19/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00780/AM09/	RLA File :03/94/040/00410/AM09/	Lic.No/Date:0310479528 21.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No.:2/19/82-ALC4/2008		Party Name:FMC INDIA PRIVATE LIMITED		Meet No/Date:23/82-ALC4/2008 02.09.2008		Status:Case Deferred	
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91	HQ File :01/82/050/00776/AM09/	RLA File :07/24/040/00192/AM09/	Lic.No/Date:0710058651 22.07.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

92	Case No.:4/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00778/AM09/	RLA File :07/24/040/00191/AM09/	Lic.No/Date:0710058662 22.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

93	Case No.:5/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00779/AM09/	RLA File :07/24/040/00194/AM09/	Lic.No/Date:0710058663 22.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

94	Case No.:7/19/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00781/AM09/	RLA File :09/24/040/00046/AM09/	Lic.No/Date:0910034742 23.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

95	Case No.:16/19/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00792/AM09/	RLA File :04/24/040/00107/AM09/	Lic.No/Date:0410097567 28.07.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

96	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

97	Case No.:2/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00906/AM09/	RLA File :09/24/040/00212/AM09/	Lic.No/Date:0910035106 21.08.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of Chemical Division.			

98	Case No.:3/23/82-ALC4/2008	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved									
	HQ File :01/82/050/00907/AM09/	RLA File :09/24/040/00201/AM09/	Lic.No/Date:0910035107 21.08.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 16/08 meeting held on 15.07.2008 vide Case No.16/16/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg									
RA concerned may take further necessary action as per above decision of NC after verification of DML of firm.													

99	Case No.:4/23/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00908/AM09/	RLA File :09/24/040/00177/AM09/	Lic.No/Date:0910035108 21.08.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

100	Case No.:5/23/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Rejected
	HQ File :01/82/050/00909/AM09/	RLA File :03/95/040/00339/AM09/	Lic.No/Date:0310483194 21.08.2008	
	Decision :Committee considered case as per agenda and observed that the item of import and export are same and therefore norms can not be fixed . It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:6/23/82-ALC4/2008	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
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101			02.09.2008	Deferred
	HQ File :01/82/050/00910/AM09/	RLA File :03/94/040/00467/AM09/	Lic.No/Date:0310483213 21.08.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

102	Case No.:7/23/82-ALC4/2008	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00911/AM09/	RLA File :03/95/040/00470/AM09/	Lic.No/Date:0310483214 21.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

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Case No.:8/23/82-ALC4/2008	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00912/AM09/	RLA File :34/24/040/00091/AM09/	Lic.No/Date:3410022122 21.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2002-Ch.II dated 10.10.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Isophthaloyl Chloride	1 Kg.	1.	Isophthalic Acid	0.908 kg
		2.	Thionyl Chloride	1.30 kg

	RA concerned may take further necessary action as per above decision of NC.
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104	Case No.:9/23/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00913/AM09/	RLA File :52/24/040/00012/AM09/	Lic.No/Date:5210024138 21.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

105	Case No.:10/23/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00914/AM09/	RLA File :52/24/040/00013/AM09/	Lic.No/Date:5210024139 21.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

106	Case No.:11/23/82-ALC4/2008	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00915/AM09/	RLA File :07/24/040/00279/AM09/	Lic.No/Date:0710059268 21.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

107	Case No.:12/23/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM09/	RLA File :07/24/040/00245/AM09/	Lic.No/Date:0710059269 21.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

108	Case No.:13/23/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00917/AM09/	RLA File :08/24/040/00058/AM09/	Lic.No/Date:0810074136 22.08.2008	Defer Date:14.10.2008

Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.

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Case No.:14/23/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved				
HQ File :01/82/050/00918/AM09/	RLA File :03/94/040/00432/AM09/	Lic.No/Date:0310483248 22.08.2008					
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 18/82 meeting 29.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed			
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine			
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.						
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.						
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.						
Lamivir S 30 tablets [Stavudine = 30.6 mg]	1 Kg.						
Lamivir S 40 tablets [Stavudine 40.8 mg]	1 Kg.						
RA concerned may take further necessary action as per above decision of NC.							

110	Case No.:15/23/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00919/AM09/	RLA File :08/24/040/00108/AM09/	Lic.No/Date:0810074154 22.08.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

111	Case No.:16/23/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00920/AM09/	RLA File :08/24/040/00109/AM09/	Lic.No/Date:0810074155 22.08.2008	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

112	Case No.:17/23/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00921/AM09/	RLA File :08/24/040/00110/AM09/	Lic.No/Date:0810074158 22.08.2008	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

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Case No.:18/23/82-ALC4/2008	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00922/AM09/	RLA File :03/95/040/00437/AM09/	Lic.No/Date:0310483385 22.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/14/2008-Ch.II dated 30.08.2005 and in consultation technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Chloro Benzamide	1 Kg.	1.	Ortho Chloro Benzoic acid	1.118 kg
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:19/23/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00923/AM09/	RLA File :09/24/040/00215/AM09/	Lic.No/Date:0910035123 25.08.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

	Case No.:20/23/82-ALC4/2008	Party Name:ADITHYAN PHARMA PVT LTD.	Meet No/Date:23/82-ALC4/2008	Status:Case
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115	Case No.:20/23/82-ALC4/2008	Party Name:API HECARY PHARMA PVT LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00924/AM09/	RLA File :09/24/040/00604/AM08/	Lic.No/Date:0910035124 25.08.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

116	Case No.:21/23/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00925/AM09/	RLA File :05/24/040/00341/AM09/	Lic.No/Date:0510226181 26.08.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

117	Case No.:22/23/82-ALC4/2008	Party Name:GEMINI EXPORTS.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00926/AM09/	RLA File :03/94/040/00522/AM09/	Lic.No/Date:0310483766 26.08.2008	
	Decision :Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as applied by firm. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:23/23/82-ALC4/2008	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved	
HQ File :01/82/050/00927/AM09/	RLA File :03/94/040/00411/AM09/	Lic.No/Date:0310483779 26.08.2008	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/186/2002 dated 05.11.2002 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Paranitro Phenol	1 Kg.	1.	Paranitro Chloro Benzene	1.26 kg
		2.	Caustic Soda	0.64 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
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119	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:30.09.2008
	Decision : Committee decided to defer case for 30.09.2008 for comments of PI Division.			

120	Case No.:25/23/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00929/AM09/	RLA File :05/24/040/00336/AM09/	Lic.No/Date:0510226234 26.08.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

121	Case No.:26/23/82-ALC4/2008	Party Name:NOVA INTERNATIONAL	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
	HQ File :01/82/050/00930/AM09/	RLA File :08/24/040/00104/AM09/	Lic.No/Date:0810074245 26.08.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

122

Case No.:27/23/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.			Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Approved
HQ File :01/82/050/00931/AM09/	RLA File :03/94/040/00482/AM09/			Lic.No/Date:0310483876 26.08.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 36/83 meeting held on 12.12.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Glyceryl Oleate	1 Kg.	1.	Glycerine	0.273 kg	
		2.	Oleic Acid commercial	0.832 kg	
RA concerned may take further necessary action as per above decision of NC.					

123	Case No.:28/23/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00932/AM09/	RLA File :09/24/040/00178/AM09/	Lic.No/Date:0910035142 27.08.2008	Defer Date:14.10.2008
	Decision :Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm.			

Accordingly, case was deferred for 14.10.2008.

124	Case No.:29/23/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2008 02.09.2008	Status:Case Deferred
	HQ File :01/82/050/00933/AM09/	RLA File :09/24/040/00206/AM09/	Lic.No/Date:0910035144 27.08.2008	Defer Date:14.10.2008
	Decision : Committee decided to call for end use of export product, copy of application, DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			
